

**APPELLATE TRIBUNAL FOR ELECTRICITY
NEW DELHI**

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Revised Practice Note No.1

In view of Order dated 7/2/2014 passed by the Hon'ble Supreme Court of India in Civil Appeal No.7582 of 2012 along with Civil Appeal No.7677 of 2012, it has been proposed to issue the following direction with regard to removal of objections/defects by **Advocates/Parties** in appeal/ application/petition. (Copy of the said order is enclosed at **Annexure-“A”**):

- (1) Every **appeal/application/petition** in which the appellant/applicant/petitioner does not remove the office objections/defects **within 7 days** from the date of receipt of letter of objections/defects issued by the Registry as required under Rule 25(2) of the Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rules, 2007, shall be listed **before the Learned Registrar** for necessary orders.
- (2) Learned Registrar may, for sufficient cause, return the said document for rectification or amendment to the party filing the same, and for this purpose may allow to the party concerned such reasonable time as he/she may consider necessary or extend the time for compliance as provided under Rule 25(3) of the APTEL Rules, 2007. However, such grant/extension of time shall not exceed 28 days from the date of receipt of letter of

defects/objections by the appellant/
applicant/petitioner.

- (3) Where the objections/defects have been duly cured/rectified/removed within the time allowed by the Learned Registrar, such Appeal/Application/Petition shall be numbered and listed before the Hon'ble Tribunal.
- (4) Where the objections/defects have not been cured/rectified/removed within 28 days from the date of receipt of letter of defects/objections by the appellant/applicant /petitioner, the same shall be listed in the Court under the caption **“for Directions”** for non-prosecution.
- (5) Where the objections/defects have been cured/rectified/removed but the time taken in re-filing of such appeal/application/ petition is beyond 28 days from the date of receipt of letter of defects/objections and before the matter is placed for Direction as stated in Clause (4) above, on an application for condonation of delay in-re-filing, such documents shall be listed before the Court under caption **“IA for Delay in Re-filing”**.

Submitted for order:

Deputy Registrar

Registrar

Hon'ble Chairperson.